

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 90 of 2022 (SZ)**

Krishnasamy,  
Tiruppur District

...Applicant(s)

Versus

The District Collector  
and Ors.

...Respondent(s)

S. No	Description	Page No.
1.	Inspection Report of the District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur South as per the orders of the Hon'ble NGT (SZ) dated 10.08.2022	1 – 13

**Filed by**

Thiru. Sai Sathyajith,  
BSC, Chennai.

INSPECTION REPORT OF TAMILNADU POLLUTION CONTROL BOARD  
SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN  
ZONE), CHENNAI IN THE MATTER OF ORIGINAL APPLICATION No. 90 OF 2022  
(SZ), FILED BY THIRU. KRISHNASAMY Vs THE DISTRICT COLLECTOR,  
TIRUPPUR DISTRICT And DISTRICT ENVIRONMENTAL ENGINEER,  
TAMILNADU POLLUTION CONTROL BOARD, TIRUPPUR SOUTH @ PALLADAM  
AS PER ORDER DATED 10TH AUGUST 2022.

In the matter of Original application No. 90 of 2022, Thiru. Krishnasamy, S/o. Chinnappa Nadar has filed an application before the Hon'ble NGT(SZ), Chennai against the District Collector, Tiruppur District and DEE, TNPCB, Tiruppur South @ Palladam.

The Hon'ble NGT(SZ), Chennai in its order dated 10.08.2022, as directed as follows.

".....The 2<sup>nd</sup> respondent/District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur South is directed to file an inspection report within a period of four weeks from today.

In this connection the following is submitted.

The unit of M/s. JAYAM BLUE METALS S.F No. 213/1C1A1,213/1C1A2, THUNGAVI Village, Madathukulam Taluk, Tiruppur District has obtained Consent to Establishment vide PROCEEDINGS NO.F.0896TPS/OS/DEE/TNPCB/TPS/W&A/2018 DATED: 08/02/2018 with validity up to 31.03.2023 under Water and Air Acts for manufacture of Various Sizes of Blue Metal Jally (1- 1/2",3/4",1/2",1/4") – 5000 Tons/ Month and stone dust - 500 tons /Month subject to the following conditions.

1. The unit shall provide the APC measures such as water sprinkling arrangements and closed shed for the Jaw crusher, closed shed for vibratory screen, Tin sheet cover and water sprinkling for conveyors and drop point and closed dust bunker so as to satisfy the Ambient Air Quality/Ambient Noise Level standards prescribed by the Board from time to time.
2. Jaw crusher shall be enclosed with tin sheet cladding.
3. Vibrator shall be covered on all four sides.
4. The entire conveyor belt should be covered with GI Sheets.
5. Telescopic chutes are to be provided at the unloading conveyor to prevent dust release in to the atmosphere during free fall off material from height. These chutes shall be adjusted

- in length according to the size of the heap.
6. Dust containment enclosure should be provided and supported on angles so that it can stand strong wind and the roof should be given a gradual slope/curvature so as to prevent accumulation of water.
  7. Material transfer point such as hopper bottom/product unloading conveyor to be provided suitably to prevent dust release in to the atmosphere.
  8. Opening in the enclosures Shafter motor driver, conveyor belts, etc., are to be provided with rubber flaps (wherever possible) to prevent release of dust.
  9. The drop height of the processed material should be kept at minimum during loading and unloading.
  10. Conveyor chutes should be provided at the discharge points.
  11. Green belt of evergreen high foliage like neem, tamarind, gold mohar to be developed within/outside the boundary of the unit.
  12. Compound wall/wind net arrester shall be provided all around the crusher.

The unit of M/s. JAYAM BLUE METALS S.F No. 213/1C1A1,213/1C1A2, THUNGAVI Village, Madathukulam Taluk, Tiruppur District has applied for Consent to Operate through online vide Application No.42846974 Dated:08.01.2022 and the application was returned for want of additional particulars on 08.02.2022 and the unit is yet resubmit.

In the meantime, a complaint was received from the applicant to this office on 01.04.2022 through Hon'ble Chief Minister Special Cell and the District Collector, Tiruppur District and stated that the unit is operating 24 hour day & night and dust particulars are emanated to the coconuts farms located adjacently and also affect live hood of the family & coconuts business.(Copy enclosed)

Now, Based on the complaint, the unit of M/s. JAYAM BLUE METALS S.F No. 213/1C1A1,213/1C1A2, THUNGAVI Village, Madathukulam Taluk, Tiruppur District was inspected on 09.04.2022 and instructions were issued to the unit vide this office letter dated:24.05.2022 to remove the mobile crusher. (Copy enclosed)

Based on the Hon'ble NGT(SZ), Chennai order dated 10.08.2022, the unit of M/s. JAYAM BLUE METALS S.F No. 213/1C1A1,213/1C1A2, THUNGAVI Village, Madathukulam Taluk, Tiruppur District was inspected on 03.09.2022 and the observations noticed during inspection is as follows.

1. The unit was not in operation and found under establishment stage.
2. The Air Pollution Control measures are also yet to be installed.
3. The unit for its crusher operation has partially installed Jaw crushers with vibrator – 1 No., Cone Crusher with vibrator – 1 No., VSI Machine with vibrator – 1 No. & washing machines (M Sand) – 1 No which are in operable condition.
4. The unit is located about 140 meters from applicant land/farm house and was no any other residences/habitation is located.
5. The unit has provided GI sheet in all four side with 13 feet height to prevent the dust to the nearby coconut farms located adjacent in the northern side of the unit.
6. The unit has not provided water sprinkler to prevent the fugitive emission.
7. The unit is developing Green belt within the boundary of the unit.
8. The photographs taken during inspection are furnished below.
9. During earlier inspection dated:09.04.2022, it was observed that the unit was found operation with a mobile crusher and was instructed to remove the mobile crusher operation. The said mobile crusher was found removed during inspection.
10. The unit has earlier issued with CTE, however the unit has now installed a washing section & VSI for the manufacture of M Sand. Which is contravening of the CTE conditions hence a show cause notice date 05.09.2022 has been issued. (Copy enclosed)

*AS*  
7/9/22

**District Environmental Engineer  
TNPC Board, Tiruppur South**

*AS*  
7/9/22



**Photographs taken during inspection of the unit**







**TAMILNADU POLLUTION CONTROL BOARD**

**BY RPAD**

**Proceedings No. F.TPS0721/OS/DEE/TNPCB/TPS/W/2022 Dated:05.09.2022**

**Sub:** TNPCBD – Industries – M/s. JAYAM BLUE METALS S.F No. 213/1C1A1,213/1C1A2, THUNGAVI Village, Madathukulam Taluk, Tiruppur District - – Violations of Section 25 of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - Show Cause Notice - Issued - Regarding.

**Ref:** 1. PROCEEDINGS NO.F.0896TPS/OS/DEE/TNPCB/TPS/W/2018  
DATED: 08/02/2018.  
2. Inspection of your unit by the TNPCB Official on 03.09.2022.

\*\*\*\*\*

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamil Nadu. The Tamil Nadu Pollution Control Board enforces the said Act.

Tamil Nadu Pollution Control Board serves this notice to you as occupier of the unit of M/s. JAYAM BLUE METALS S.F No. 213/1C1A1,213/1C1A2, THUNGAVI Village, Madathukulam Taluk, Tiruppur District for contravening the conditions of consent order issued under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 by the unit vide reference 1<sup>st</sup> cited subject to comply with the conditions mentioned therein.

During inspection of the unit on 03.09.2022 the following were observed.

1. The unit for its crusher operation has partially installed Jaw crushers with vibrator – 1 No., Cone Crusher with vibrator – 1 No., VSI Machine with vibrator – 1 No. & washing machines (M Sand) – 1 No which are in operable condition.
2. The Air Pollution Control measures are also yet to be installed.
3. The unit has not provided water sprinkler to prevent the fugitive emission.
4. The unit has earlier applied for CTO on 08.01.2022, however the same was returned for want of additional particulars. The unit is yet the resubmit the application no.42846974 Dated:08.01.2022.

The above action reveals that the unit has not complied with the conditions stipulated in the consent order already issued by the Board.

Thereby the provisions of Section 25 of the Water Act have been contravened by you which is punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

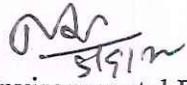
Hence, you are requested to show cause within 15 days from the date of receipt of this notice as to why penal action for offence punishable under Section 44 of the Act should not be initiated against you as occupier for operating the unit without valid consent of the Board under

Section 25 of the Act and also why direction should not be issued under Section 33 A of the Act for closure of the unit, stoppage of power supply etc to the said unit.

8

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this proceeding shall be acknowledged.

  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Tiruppur South

To,

The Partner,  
M/s. JAYAM BLUE METALS,  
S.F No. 213/1C1A1,213/1C1A2,  
THUNGAVI Village,  
Madathukulam Taluk,  
Tiruppur District





**TAMILNADU POLLUTION CONTROL BOARD**

**BY RPAD**

**Proceedings No. F.TPS0721/OS/DEE/TNPCB/TPS/A/2022 Dated:05.09.2022**

Sub: TNPCBD – Industries – M/s. JAYAM BLUE METALS S.F No. 213/1C1A1,213/1C1A2, THUNGAVI Village, Madathukulam Taluk, Tiruppur District – Violations of Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 - Show Cause Notice - Issued - Regarding.

Ref: 1. PROCEEDINGS NO.F.0896TPS/OS/DEE/TNPCB/TPS/A/2018  
DATED: 08/02/2018.  
2. Inspection of your unit by the TNPCB Official on 03.09.2022.

\*\*\*\*\*

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. The Tamil Nadu Pollution Control Board enforces the said Act.

Tamil Nadu Pollution Control Board serves this notice to you as occupier of the unit of M/s. JAYAM BLUE METALS S.F No. 213/1C1A1,213/1C1A2, THUNGAVI Village, Madathukulam Taluk, Tiruppur District for contravening the conditions of consent order issued under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 by the unit vide reference 1<sup>st</sup> cited subject to comply with the conditions mentioned therein.

During inspection of the unit on 03.09.2022 the following were observed.

1. The Air Pollution Control measures are also yet to be installed.
2. The unit for its crusher operation has partially installed Jaw crushers with vibrator – 1 No., Cone Crusher with vibrator – 1 No., VSI Machine with vibrator – 1 No. & washing machines (M Sand) – 1 No which are in operable condition.
3. The unit has not provided water sprinkler to prevent the fugitive emission.
4. The GI sheet in the vibrator section and conveyer section are not covered fully.
5. The unit has earlier applied for CTO on 08.01.2022, however the same was returned for want of additional particulars. The unit is yet the resubmit the application no.42846974 dated:08.01.2022.

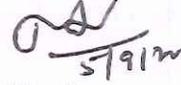
The above action reveals that the unit has not complied with the conditions stipulated in the consent order already issued by the Board.

Thereby the provisions of Section 21 of the Air Act have been contravened by you which is punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are requested to show cause within 15 days from the date of receipt of this notice as to why penal action for offence punishable under Section 37 of the Act should not be initiated against you as occupier for operating the unit without valid consent of the Board under Section 21 of the Act and also why direction should not be issued under Section 31A of the Act for closure of the unit, stoppage of power supply etc to the said unit.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this proceeding shall be acknowledged.



District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Tiruppur South



To,

The Partner,  
M/s. JAYAM BLUE METALS,  
S.F No. 213/1C1A1,213/1C1A2,  
THUNGAVI Village,  
Madathukulam Taluk,  
Tiruppur District

அனுப்புநர்

C.கிருஷ்ணசாமி,  
KMS TRADERS,  
721,மலையாண்டிபட்டினம் பிரிவு,  
துங்காவி,மடத்துக்குளம் (TK),  
திருப்பூர்(DT)-642203.

பெற்றுநர்

மாண்பு மிகு தமிழக முதல்வர் அவர்கள்,  
முதலமைச்சரின் தனிப் பிரிவு,  
தலைமைச்செயலகம்,  
சென்னை-600 009.

085529



ஐயா/அம்மா,

வணக்கம் எனக்கு திருப்பூர் மாவட்டம் மடத்துக்குளம் வட்டம் துங்காவி கிராமத்தில் க.ச.112/2B2A நெ காலையில் 63 செண்ட் பூமி உள்ளது. இப்பூமியில் KMS TRADERS என்ற பெயரில் தேங்காய் வியாபாரம் மற்றும் தேங்காய்களம் வைத்து குடும்பத்துடன் வசித்து வருகிறேன். எனது பூமிக்கு அருகில் உள்ள துங்காவி கிராமம் க.ச.எண்.213/1C1A1 மற்றும் க.ச.213/1C1A2 பூமிகள் உள்ளன. மேற்படி பூமியில் கிரஷர் அமைத்து கற்களை கொண்டு வந்து ஐல்விகளை உடைப்பதற்காக பயன்படுத்தி வருகின்றனர். அதில் அதிகப்படியான தூசுகள் ஏற்பட்டு அவைகள் எனது தேங்காய்களம் மற்றும் குடியிருப்பு பகுதியில் தூசிகள் படிந்து வருகிறது. மேலும் கல் கிரஷரிலிருந்து இரவு பகலாக எழும் அதிகப்படியான சத்தத்தினாலும் மற்றும் தூசுகளாலும் எனது குடும்பத்தில் உள்ள பச்சிளம் குழந்தைகள் மற்றும் முதியவர்களுக்கு சுவாச கோளாறுகளால் மற்றும் உடல் நலகேடு ஏற்பட்டு மிகவும் அவதிப்படுகின்றனர். இவற்றை எல்லாம் குறிப்பிட்டு சம்பந்தப்பட்டவர்களிடம் நேரில் சந்தித்து கேட்டும் இதை சரி செய்யாமல் தொடர்ந்து கல் உடைக்கும் பணியை செய்து வருகின்றனர். மேற்படி கிரஷரின் செயல்பாட்டால் எனக்கு சரிவர தொழில் செய்ய இயலாமலும் பொருள் நடவடிக்கை ஏற்பட்டுள்ளது உடல் நலக்கேடும் ஏற்படுகிறது.

ஆகவே சமூகம் அவர்கள் கிருபை செய்து மேற்படி கல் கிரஷரை மாசு கட்டுப்பாட்டு விதிகளின் படி நடவடிக்கை எடுக்க வேண்டுமாய் கேட்டுக்கொள்கிறேன்.

தங்கள் உண்மையுள்ள

C. கிருஷ்ணசாமி

நாள்:-



F.o/c

தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்	பெறுநர்
வ. சுவாமிநாதன், எம்.இ., மாவட்ட சுற்றுச் சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், திருப்பூர் (தெற்கு), 12ஏ, பொள்ளாச்சி புறவழிச் சாலை, பல்லடம் - 641 664, திருப்பூர் மாவட்டம்	திரு. C. கிருஷ்ணசாமி, KMS ட்ரேடர்ஸ், 721, மலையாண்டிபட்டினம், துங்காவி அஞ்சல், மடத்துக்குளம் வட்டம், திருப்பூர் மாவட்டம் - 642 203.

கடித எண்.01249/புகார்/மாசுசுபொ/தநாமாகவா/திருப்பூர்(தெ)/2022 நாள்.24.05.2022

அய்யா,

பொருள் : தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - திருப்பூர் தெற்கு - திருப்பூர் மாவட்டம் - மடத்துக்குளம் வட்டம், துங்காவி கிராம பகுதியில் இயங்கிவரும் தி/ள் ஜெயம் ப்ளூ மெட்டல் எனும் நிறுவனத்தின் இயக்கத்தினால் பாதிப்பு ஏற்படுவதாக பெறப்பட்ட புகார் மனு - நடவடிக்கை - தொடர்பாக.

பார்வை : மாண்புமிகு தமிழக முதல்வர் அவர்களின் தனிப்பிரிவு மனு வாயிலாக திரு. C. கிருஷ்ணசாமி, KMS ட்ரேடர்ஸ், மலையாண்டிபட்டினம் பிரிவு, துங்காவி, மடத்துக்குளம் வட்டம், திருப்பூர் மாவட்டம் அவர்களின் புகார் மனு இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 01.04.2022. (TN/ENVFOR/TPR/I/CMCell/28MAR22/ 3357494).

பார்வையில் குறிப்பிட்டுள்ள தங்களது புகார் மனு தொடர்பாக மேற்படி இடத்தில் அமைந்துள்ள தி/ள் ஜெயம் ப்ளூ மெட்டல்ஸ் நிறுவனமானது இவ்வலுவலக உதவி சுற்றுச்சூழல் பொறியாளரால் 09.04.2022 அன்று ஆய்வு செய்யப்பட்டது. ஆய்வின்போது நிறுவன உரிமையாளரிடம் மேற்படி இடத்தில் இயங்கி வரும் மொபைல் கிரஷரின் இயக்கத்தை நிறுத்தி அப்புறப்படுத்துமாறு அறிவுறுத்தப்பட்டுள்ளது. மேலும், காற்று மாசு ஏற்படாதவாறு தொழிற்சாலை வளாகத்தில் நீர் தெளிப்பான்களை தொடர்ச்சியாக இயக்குமாறும், மேற்படி நிறுவனம் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தில் முறையான இசைவாணை பெற்று இயக்குமாறும், இயக்கத்தின் பொழுது காற்று மாசு அருகில் உள்ள விவசாய நிலத்தில் வெளியேறாமல் இருக்க தொழிற்சாலை வளாகத்தின் நான்கு பகுதிகளிலும் காற்று மாசு தடுப்பு வலை அமைக்குமாறும் அறிவுறுத்தப்பட்டுள்ளது. தவறும் பட்சத்தில் மேற்படி நிறுவனம் மீது உரிய நடவடிக்கை எடுக்கப்படும் எனவும் அறிவுறுத்தப்பட்டுள்ளது என்பது தங்களுக்கு தகவலுக்காக தெரிவித்துக்கொள்ளப்படுகிறது.

மாவட்ட சுற்றுச்சூழல் பொறியாளர்  
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்  
திருப்பூர் (தெற்கு)

DESPATCHED

DATE...24.05.2022

*[Handwritten signature]*

24/5/22



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்	பெறுநர்
வ. சுவாமிநாதன், எம்.இ., மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், திருப்பூர் (தெற்கு), 12ஏ, பொள்ளாச்சி புறவழிச் சாலை, பல்லடம் - 641 664, திருப்பூர் மாவட்டம்	உரிமையாளர், தி/ள். ஜெயம் புளு மெட்டல்ஸ், க.ச.எண்.213,1சி1சி1, 213,1சி1ஏ2, துங்காவி அஞ்சல், மடத்துக்குளம் வட்டம், திருப்பூர் மாவட்டம் - 642 203.

கடித எண்.01249/புகார்/மாசுசுபொ/தநாமாகவா/திருப்பூர்(தெ)/2022 நாள். 24.05.2022

அய்யா,

பொருள் : தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - திருப்பூர் தெற்கு - திருப்பூர் மாவட்டம் - மடத்துக்குளம் வட்டம், துங்காவி கிராம பகுதியில் இயங்கிவரும் தி/ள் ஜெயம் புளு மெட்டல் எனும் தங்களது நிறுவனத்தின் இயக்கத்தினால் பாதிப்பு ஏற்படுவதாக பெறப்பட்ட புகார் மனு - நடவடிக்கை - தொடர்பாக.

பார்வை : தங்கள் நிறுவனம் பற்றி மாண்புமிகு தமிழக முதல்வர் அவர்களின் தனிப்பிரிவு மனு வாயிலாக திரு. C. கிருஷ்ணசாமி, KMS ட்ரேடர்ஸ், மலையாண்டிபட்டினம் பிரிவு, துங்காவி, மடத்துக்குளம் வட்டம், திருப்பூர் மாவட்டம் அவர்களின் புகார் மனு இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 01.04.2022. (TN/ENVFOR/TPR/I/CMCell/28MAR22/ 3357494).

பார்வையில் குறிப்பிட்டுள்ள புகார் மனு தொடர்பாக துங்காவி பகுதியில் அமைந்துள்ள தங்களது நிறுவனமான தி/ள் ஜெயம் புளு மெட்டல்ஸ் இவ்வலுவலக உதவி சுற்றுச்சூழல் பொறியாளரால் 09.04.2022 அன்று ஆய்வு செய்யப்பட்டது. ஆய்வின்போது மேற்படி இடத்தில் இயங்கி வரும் மொபைல் கிரஷரின் இயக்கத்தை நிறுத்தி அப்புறப்படுத்துமாறு அறிவுறுத்தப்படுகிறது. மேலும், காற்று மாசு ஏற்படாதவாறு தொழிற்சாலை வளாகத்தில் நீர் தெளிப்பான்களை தொடர்ச்சியாக இயக்குமாறும், மேற்படி தங்களது நிறுவனம் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தில் முறையான இசைவாணை பெற்று இயக்குமாறும், இயக்கத்தின் பொழுது காற்று மாசு அருகில் உள்ள விவசாய நிலத்தில் வெளியேறாமல் இருக்க தொழிற்சாலை வளாகத்தின் நான்கு பகுதிகளிலும் காற்று மாசு தடுப்பு வலை அமைக்குமாறும் அறிவுறுத்தப்படுகிறது. தவறும் பட்சத்தில் தங்கள் நிறுவனம் மீது உரிய நடவடிக்கை எடுக்கப்படும் என்பது தெரிவித்துக்கொள்ளப்படுகிறது.

*(Handwritten Signature)*

மாவட்ட சுற்றுச்சூழல் பொறியாளர்  
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்  
திருப்பூர் (தெற்கு)

DESPATCHED  
DATE 24/05/2022

*(Handwritten Signature)*  
24/5/22

**BEFORE THE HON'BLE NGT (SZ),  
CHENNAI**

**Original Application No. 90 of 2022 (SZ)**

Krishnasamy,  
Tiruppur District

...Applicant(s)

Versus

The District Collector  
and Ors.

...Respondent(s)

**Inspection Report of the District  
Environmental Engineer, Tamil Nadu  
Pollution Control Board, Tiruppur South  
as per the orders of the Hon'ble NGT  
(SZ) dated 10.08.2022**

Advocate for Respondent: TNPCB  
Thiru. Sai Sathyajith  
BSC, Chennai.

Dated: 12.09.2022

Date of hearing: 12.09.2022